

1976-77 of a differential excise duty structure, with a concessional excise duty of 5 per cent ad valorem applicable to T.V. sets having an ex-factory value of 1,800 and less, resulted in increasing the demand for T.V. sets by about 50 per cent. As a result, a number of manufacturers have been able to consolidate their position, and some in the small scale sector have been able to achieve a production even in excess of their approved capacities. However, there are also some approved manufacturers who have been unable to make much headway owing to problems in marketing and sales.

Increase in Reservation for Scheduled Castes and Scheduled Tribes..

4956. SHRI MANOHAR LAL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there is any proposal to increase the percentage of reservation of posts for candidates belonging to Scheduled Castes and Scheduled Tribes in the All India Services; and

(b) the Scheduled Caste-wise representation of these Communities in these services?

THE MINISTER OF HOME AFFAIRS (SHRI CHARAN SINGH): (a) There is no such proposal under consideration of Government.

(b) The total number of Scheduled Castes as on 1st January, 1977, in the three All India Services, namely, Indian Administrative Service, Indian Police Service and the Indian Forest Service is as under:

I.A.S.	I.P.S.	I.F.S.
303	147	51

Government have no information about the representation of Scheduled Castes on caste-wise basis.

Scheme of Issuing Licences to Unemployed Youths

4957. SHRI R. V. SWAMINATHAN: Will the Minister of INDUSTRY be pleased to state:

(a) whether the scheme of giving licences to the unemployed youths has been withdrawn; and

(b) if so, the reasons therefor?

THE MINISTER OF INDUSTRY (SHRI GEORGE FERNANDES): (a) There was no scheme, as such, of giving licences under the Industries (Development and Regulation) Act, to the unemployed youth.

(b) Does not arise.

Portuguese Laws in force in Goa, Daman and Diu

4958. SHRI EDUARDO FALEIRO: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government are aware that a large number of Portuguese laws are still in force in the Union Territory of Goa, Daman and Diu and thereby great inconvenience is caused to the local judiciary, the Bar and litigants who are not conversant with Portuguese language and legal system;

(b) whether a Law Commission appointed by the Government of Goa, Daman and Diu submitted its report in the year 1971 recommending repeal of certain Portuguese enactments in force there and extension of corresponding Central Acts; and

(c) what steps Government contemplate to repeal the said Portuguese laws and extend corresponding Central Acts so as to bring about uniformity and parity with the rest of the country?

THE MINISTER OF HOME AFFAIRS: (SHRI CHARAN SINGH): (a) The operation of all Portuguese laws which were in force in Goa, Daman and Diu immediately before 20th December, 1961, i.e. the date on which